

	(Rs. in lakh)	
	93-94	94-95
1. National Malaria Eradication Programme	502.00	811.80
2. National Leprosy Eradication Programme	34.69	85.00
3. National Tuberculosis Control Programme	276.00	282.00
4. National Programme for Control of Blindness	88.53	127.50
5. National AIDS Control Programme	65.83	165.00
6. Family Welfare Programme	8362.13	4090.20

In addition to above, 3 crore capsules of Tetracycline (250 mg) costing about Rs. 1.84 crore and 'Dhupan Samgri' for fumigation worth Rs. 20 lakh and also some educational material were provided to the State during recent outbreak of Plague.

#### Power Projects

837. SHRI TARA SINGH: Will the Minister of POWER be pleased to state:

(a) whether attention of the Government has been drawn to news-item captioned "Doubts over viability of power project" which appeared in the 'Statesman' dated November 8, 1994;

(b) if so, the details and facts thereof; and

(c) the reaction of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) Yes, Sir.

(b) The newsitem "Doubts over viability of power project" reportedly based on a draft discussion paper prepared by the Indira Gandhi Institution of Development Research, Bombay claims that if the private power projects in the pipeline are given counter-guarantees similar to the one extended to Enron, the Government of India may face a financial crisis.

(c) The observations, attributed to the discussion paper of Indira Gandhi Institution of Development Research, Bombay have been examined by the Ministry of Power and are found to be based on certain assumptions which are unrealistic and have resulted in highly inflated counter-guarantee exposure amounts. The discussion paper assumes that the counter-guarantees would be provided to projects totalling 20,000 MW for an amount of about US\$ 10 billion per year, which is assumed to be 3% of the GDP of the country. As against the assumed figure of 20,000 MW, the Government has agreed in principle to extend the counter-guarantees to eight projects for a capacity of only 4808 MW. The counter-guarantee extended to Enron is a limited guarantee in terms of both its scope and term and places an annual guarantee limit at Rs. 1500 crore with provisions for escalation. The payment obligations in respect of the other 7 projects for which counter-guarantee has been agreed would be of the order

of Rs. 7403 crore. The Central Government's exposure is thus expected to be only about Rs. 8903 crore (US\$ 2.8 billion) for all these projects which would only be about 0.8% of the GDP if this is to be compared with the 3% of GDP figure of the discussion paper. The other fallacious assumption is that the State Electricity Boards and the States would invariably default all the time on their payment obligations to the private power companies, which is wholly against the experience of Central PSUs which have been selling massive quantum of Power of the State Electricity Boards. It needs to be emphasised that the counter-guarantees in actuality do not expose the Central Government to this high degree of financial liability as there are adequate safeguards built in the scheme particularly the right of the Central Government to debit the Account of the States with the RBI into which the devolution due to the States from the Centre are credited. The possibility of the counter-guarantees actually being triggered are extremely remote. The counter-guarantees are conceived as only a confidence building measure and there is no reason that these would lead to a financial crisis for the Central Government.

[Translation]

#### New Electronic Exchanges in Uttar Pradesh and Madhya Pradesh

838. SHRI RAM BADAN:  
DR. RAMESH CHAND TOAMR:  
SHRI SHIVRAJ SINGH CHAUHAN:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of telephone exchanges commissioned during 1992-93 and 1993-94 in the Uttar Pradesh and Madhya Pradesh;

(b) whether the Government propose to set up new electronic exchanges in these States during 1994-95;

(c) if so, the details with capacity thereof; district-wise; and

(d) the amount to be spent thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### Telephone Connections in Gujarat

839. SHRI HARIN PATHAK:  
SHRI N.J. RATHVA:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) the number of persons on the waiting list for telephone connections in major cities of Gujarat as on October 31, 1994, district-wise;

(b) the number of persons registered for telephone connections during 1992-93;

(c) the number of persons out of them, provided with telephone connections; and

(d) the measures proposed to be adopted by the

Government for providing telephone connection to all the persons in the waiting list?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Information is given in the statement attached.

(b) 1, 11, 101

(c) 40, 655

(d) During 1994-95 it is proposed to provide 80,500 new telephone connections. National Telecom Policy 1994 envisages the provision of Telephone Connections practically on demand by 1-4-97 all over the country including Gujarat.

#### Statement

Waiting List for Telephone Connections in Major Cities of Gujarat as on October 31, 1994 District-Wise

Sr. No.	City	District	Waiting List
1.	Ahmedabad	Ahmedabad	53,570
2.	Gandhinagar	Gandhinagar	1,523
3.	Vadodara	Vadodara	26,678
4.	Surat	Surat	38,406
5.	Rajkot	Rajkot	10,298
6.	Bhavnagar	Bhavnagar	9,655
7.	Jamnagar	Jamnagar	3,769
8.	Mehsana	Mehsana	4,013
9.	Anand	Kheda	955
10.	Nadiad	Kheda	1,681
11.	Bharuch	Bharuch	2,148
12.	Junagadh	Junagadh	1,881
13.	Porbandar	Junagadh	1,299
14.	Amreli	Amreli	1,167
15.	Bulsar	Bulsar	1,557

#### Telephones in Delhi

840. SHRI SURYA NARAYAN YADAV: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Mahanagar Telephone Nigam Limited provided Telephone facility to some places in Delhi but made them operational only after 4-5 months and the rent has been charged for the period including the months when the telephones were not started operation;

(b) if so, the details with reasons therefor; and

(c) the action taken by the Government against the persons found responsible therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b) Sir, normally new telephones are energised soon after their installation at the customer premises. However in the case of bulk release, fittings at the subscriber premises are carried out in advance of the commissioning of the exchange, on account of the quantum of work involved, so that the telephones are operational soon after the commissioning of the exchange. In such cases, there may be a time gap. Rent in such cases is charged only from the date when telephone becomes operational. In a few cases

where there could be discrepancy between date of energisation and date from which rent was charged, due rebate is given when brought to the notice of the MTNL authorities.

(c) Does not arise in view of (a and b) above.

[English]

#### Power Transmission Schemes

841. SHRI SHANKERSINH VAGHELA: Will the Minister of POWER be pleased to state:

(a) whether the Union Government have approved any power transmission projects in Gujarat so far; and

(b) if so, the details thereof and the funds earmarked for the proposed projects?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P.V. RANGAYYA NAIDU): (a) and (b) Yes, Sir. The details of the transmission projects commissioned/targetted for commissioning during VIII Plan are given below:

S. No.	Name of Scheme	Estimated cost
A. CENTRAL SECTOR		(Rs. in crores)
1.	Kawas Transmission Project	22.63
2.	Kakrapara Transmission Project	52.46
3.	Gandar Trans. Project	230.08
B. STATE SECTOR		
1.	Transmission system associated with Sardar Sarovar HEP (5×50+6×200 MW)	127.90
2.	Vyara 220 KV Scheme	12.15
3.	Shunt Compensation of Gujarat	30.10
4.	R & M scheme of Gujraj	73.58

#### Allocation to U.P from C.R.F

842. DR. RAMESH CHAND TOMAR:  
SHRI ARUN SINGH YADAV:  
SHRI HARIKEWAL PRASAD:  
SHRI RAJVEER SINGH:

Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) the amount allocated to Uttar Pradesh out of the Central Road Fund for 1991-92, 1992-93 and 1993-94,

(b) the projects proposed to be financed out of the Fund for the said years;

(c) the projects cleared by the Union Government so far;

(d) the mode of allocation of this amount; and

(e) the amount proposed to be released during 1994-95?